

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 55243 of 2014

[Arising out of OIA No.162/CE/DLH/2014 dt.30.7.2014 passed by the Commissioner (Appeals), Central Excise, Room No.134, RC Building, I.P.Estate, New Delhi]

Ask Automotive Pvt.Ltd.

(Plot No.28, Sector 4, Manesar, Gurgaon-122050)

Appellant

VERSUS

CCE, Delhi-III

(Plot No.36-37, Sector 32, Gurgaon-122021)

Respondent

APPEARANCE:

Present for the Appellant: Ms. Krati Somani, Advocate

Present for the Respondent: Shri Amandeep Kumar, Advocate

**CORAM: HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO.60122/2020

DATE OF HEARING/ DECISION: 23.01.2020

PER ASHOK JINDAL

Ld. Counsel for the appellant submits that the appellants have opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate.

2. In view of this, the appeal is dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(ASHOK JINDAL)
MEMBER (JUDICIAL)**

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**

